
PLEADERS.--APPEALS.

ACT No. XXX. OF 1850.

[Passed on the 9th August, 1850.]

1. *Act 1, 1846 not to apply to private agreements between parties and pleaders.*

2. *Act 4, 1850 as to time for presenting petitions of appeal not to apply to cases decided before the Act.*

3. *Notice under Act 4, 1850 may be given by affixing on Court-House.*

4. *Act 4, 1850 not to affect appeals by Paupers, &c. except, &c.*

An Act to remove doubts on the Constuction of Act I. 1846, and Act IV. 1850.

Whereas doubts have been entertained whether or not the operation of Act I. 1846, Section VIII. and of Act IV. 1850, Section I. is retrospective, It is declared and enacted as follows :

I. The provisions of Act I. 1846 shall not be deemed to apply to private agreements between parties and their pleaders made before the passing of the said Act.

II. The time allowed for the presentation of petitions of regular appeal in cases appealable to the Sudder Court, in cases decided before the passing of Act IV. 1850, is three months, instead of six weeks, as provided for the future by the last mentioned Act : and all appeals filed before the passing of this Act in such cases within the said term of three months shall be taken to have been presented in due time, and shall be subject to all the forms and rules in force previous to the passing of Act IV. 1850.

III. The notice, required by Section II. of the last mentioned Act to be given in writing to the appelland, may be given by a notice to be affixed in the Court House of the Sudder Dewanny Adawlut, or in such form and manner as the Court shall order, by a rule to be framed under Act XVII. 1841.

IV. Act IV. of 1850 shall not affect appeals by Paupers, which shall be preferred in all respects as heretofore, excepting that the specific objections to the judgment and detailed reasons for preferring the appeal, may be presented within three months instead of six weeks from the date of permission to appeal as a Pauper.